before the mining lease is granted by the State Government. Safety in coal mines is enforced broadly by the provisions of Mines Act, 1952 and rules, regulations and by laws made thereunder. These statutory provisions are equally applicable to the lessees in public sector and private sector. Violation of the provisions would render the lessee liable to deterrent & punitive actions under the statutes.

Incentive package for promotion of food processing Industries

3830. SHRI GOVINDRAO ADIK: will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have formulated any package of incentive for promotion and development of food processing industries;

(b) if so, the details thereof, schemewise and funds provided under each scheme, statewise during the last three years in general and for the state of Maharashtra in particular;

(c) the details of progress achieved in food processing industry during the last three years in the country, Maharashtra particularly;

(d) whether Government are working on a special package like export zones for vegetables/processed foods in Maharashtra, if so, the details thereof; and

(e) details of programme proposed and finalised for 1997-98 for Maharahstra?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY): (a) and (b) Ministry of Food Processing Industries had operated many developmental Plan Schemes during Eighth Plan for promotion of food processing industries throughout the country. These schemes are project specific and not State specific. Financial assistance under these schemes is extended to State Government Organisations, Cooperatives bodies, Voluntary Organisations, Joint/Assisted Sector etc. for promotion of food processing industries. Similar Schemes are proposed to be continued during the Ninth Plan also.

Financial assistance to the tune of about Rs. 850 lakhs has been provided during the Eighth Plan under the Plan Schemes in respect of proposals received from Maharashtra.

(c) Food Processing Industries have been growing steadily over the years. Information regarding the progress achieved Statewise is not Centrally maintained.

(d) No, Sir.

(e) Does not arise.

खाद्य प्रसंस्करण उद्योगों को लोकप्रिय बनाने हेतु समिति का गठन

3831. **श्री गोपाल सिंह जी॰ सोलंकी:** क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने खाद्य प्रसंस्करण उद्योगों को कारगर, लोकप्रिय और रोजगारोन्मुखी बनाने के लिए कोई नए मानदंड तैयार किये हैं;

(ख) यदि हां, तो क्या इस संबंध में कोई समिति गठित की गई है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या इस समिति ने अपनी रिपोर्ट प्रस्तुत कर दी है; और

(ङ) यदि हां, तो अब तक इस संबंध में क्या कार्यवाही की गई है?

खाद्य प्रसंस्करण उद्योग मंत्रालय के राज्य मंत्री (श्री दिलीप कुमार राय): (क) अन्य पहलुओं के साथ-साथ तुलनात्मक रूप से कम पूंजी निवेश से खाद्य प्रसंस्करण उद्योग में रोजगार की अधिक संभावनाओं को देखते हुए सरकार इस क्षेत्र में पूंजी निवेश को बढ़ावा देने के लिए अनेक उपाय कर रही है जैसे विदेशी निवेश समेत पूंजी निवेश संबंधी नीतियों को उदारीकृत करना, उन पर लगे तथा क्षमता के विस्तार, प्रौद्योगिकी के अधिग्रहण पर लगे प्रतिबंध हटना आदि।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

बिहार में खाद्य प्रसंस्करण उद्योगों की स्थापना

3832. **श्री नागमणि:** क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बिहार में खाद्य प्रसंस्करण उद्योग लगाने को बढ़ावा देने के लिए कोई नीति तैयार की है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?